

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**R.A. NO. 14/2019**

**IN**

**ORIGINAL APPLICATION NO. 317/2015**

**IN THE MATTER OF:**

**RASHID ALI WARSI**

**...APPLICANT(s)**

**VERSUS**

**UPSIDC & ORS.**

**...RESPONDENT(s)**

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**THROUGH COUNSEL**



BHANWAR PAL SINGH JADON  
COUNSEL FOR RESPONDENT NO. 2  
[bhanwar09jadon@gmail.com](mailto:bhanwar09jadon@gmail.com) | 6375115224

**DATE: 08.08.2025**

**PLACE: NOIDA**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**R.A. NO. 14/2019**

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**RESPONSE BY RESPONDENT NO. 2, UTTAR PRADESH POLLUTION  
CONTROL BOARD IN COMPLIANCE OF ORDER DATED 07.04.2025  
PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

I, Bhuvan Prakash Yadav, aged about 46 years S/o Sh. Chhangan Lal Yadav, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board, Ghaziabad, do hereby solemnly affirm and state on oath as under:

1. That I, Bhuvan Prakash Yadav, in official capacity mentioned above, am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.

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2. That the present Review Application has been filed by UPSIDA seeking review of order dated 13.11.2018.
3. That in the Original Application, Remedial measures against discharge of untreated effluents by textile units using hazardous chemicals in Loni area, Ghaziabad, Uttar Pradesh is the question for consideration. It was further noted by this Hon'ble Tribunal, in the Original Application, that the CETP set up by the Uttar Pradesh State Industrial Development Corporation Ltd (UPSIDC) was not functioning properly
4. That the Hon'ble Tribunal vide order dated 07.04.2025 in the present Application directed the Respondents to file their reply. The operative part of the order is stated below:

*“...2. Learned counsel appearing for Respondents No. 1 to 4 seeks four weeks to file the reply. Rejoinder, if any, be filed within two weeks thereafter...”*
5. That pursuant to the aforementioned directions issued by the Hon'ble Tribunal, **official of the Uttar Pradesh Pollution Control Board, Ghaziabad (hereinafter referred to as “UPPCB”)** carried out an

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**inspection dated 30.07.2025 of the CETP at Apparel Park Tronica City Phase-I, Ghaziabad.**

A copy of the inspection report dated 30.07.2025 is annexed herewith and marked as ANNEXURE-1.

**6. OBSERVATIONS FROM INSPECTION DATED 30.07.2025:**

- i. Uttar Pradesh State Industrial Development Authority (UPSIDA) has developed Trans Delhi Signature City (Tronica City) as Apparel Industrial Park for Industrial units of apparel fabrication as well as pre and post fabrication finishing industries. UPSIDA has allotted the plots in Apparel Park for industrial units with the condition that the industry should install Primary Effluent Treatment Plant (PETP).
- ii. That UPSIDA has developed the CETP and conveyance system for final treatment of effluents being discharged from the industrial units subsequent to being treated at their PETP located in their plots.
- iii. **That the CETP in question has been granted Consent under Water Act and Air Act dated 04.02.2025 which is valid up to 31.12.2025.**

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The consent has been granted for operation and maintenance of CETP so as to bring the quality of treated effluent within the prescribed norms.

A copy of the CTO is annexed herewith and marked as **ANNEXURE-2**.

- iv. **That for the collection, storage and disposal of sludge to TSDF, UPPCB issued dated 01.04.2024 Authorization under Hazardous and other Wastes (Management & Trans boundary Movement) Rules, 2016 valid up to 31.03.2029.**

A copy of the Authorization dated 01.04.2024 is annexed herewith and marked as **ANNEXURE-3**.

- v. That in Tronica City, Ghaziabad there are a total of 495 industrial units. A total of 70 numbers of water polluting industries (GPIs) are established which are connected to CETP and discharging their effluent in CETP in question. Further, approximately 425 numbers of other non-polluting industries are connected to CETP for discharging their domestic sewage.



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- vi. That in Tronica City, CETP association has formed Special Purpose Vehicle (SPV) for operation and maintenance CETP. UPSIDA) has handed over the operation and maintenance of CETP to SPV of Tronica City association. The Special Purpose Vehicle (SPV) is handling the operation and maintenance of CETP.
- vii. That in Tronica city, there are two CETP units inside the premises having capacity of 1.8 MLD and 6.0 MLD. UPPCB has given consent for operations of 6.0 MLD CETP plant with reduced capacity of up-to a maximum of 4.5 MLD CETP (i.e. 75% of the installed capacity).
- viii. That during the inspection, the 6.0 MLD CETP in question was found operational as per the consented capacity of 4.5MLD, and as per analysis report of sample collected from outlet of CETP, parameters are conforming to prescribed norms.

S. No.	Parameters	Tested Results (mg/L except pH)	Permissible limit
1.	pH	7.4	5.5 – 9.0
2.	B.O.D.	23.0	30 mg/l
3.	C.O.D.	232.0	250 mg/l
4.	T.S.S.	85.0	100 mg/l

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- ix. That Online Continues Effluent Monitoring System (OCEMS) is installed at CETP Outlet and connected to the CPCB&SPCB server.
- x. **That the monitoring of CETP is being ensured regularly. Inspection of the CETP is conducted once a week by the UPPCB. Further monitoring of CETP during in month of June, 2025 and July, 2025 as analysis report of samples collected from outlet of CETP, parameters are confirming with prescribed norms.**
- A copy of the analysis report is annexed herewith and marked as **ANNEXURE-4.**
- A copy of the logbook recording inlet and outlet from the CETP is annexed herewith and marked as **ANNEXURE-5.**
- xi. That it is submitted that previously during the inspections on 12.09.2023, 18.09.2023, 07.10.2023, 16.10.2023, 01.11.2023, 08.11.2023, 16.11.2023 & 23.11.2023, as per analysis report of samples collected from outlet of CETP in question, parameters were found not conforming to prescribe norms.

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xii. In view of the above UPPCB vide letter dated 29.12.2023 issued show cause notice for imposition of Environmental Compensation of Rs. 17,00,000/- (Rupees Seventeen Lakh only) for 68 violation days (12.09.2023 to 28.09.2023, 07.10.2023 to 23.10.2023 & 01.11.2023 to 04.12.2023). The EC has been imposed as per the CPCB guideline "Assessing Penalty and Environmental Compensation and Action Plan to utilize the funds" using the formula  $EC = PI \times N \times R \times S \times LF$  ( $EC=80 \times 68 \times 250 \times 1.0 \times 1.25=17,00,000/-$ ).

xiii. The unit has deposited the Environmental Compensation of Rs. 5,00,000/- (Five Lakh only) through Demand Draft (DD) No. 521248 dated 06.01.2025, and Rs. 12,00,000/- through check no. 948398 dated 15.07.2025. Furthermore, the unit has informed its compliances vide letters dated 12.01.2025 and 16.07.2025.

A copy of letters dated 12.01.2025 and 16.07.2025 are annexed herewith and marked as ANNEXURE-6.

5. That the CETP in question is conforming with the prescribed norms as per the outlet sample analysis done by the UPPCB. Furthermore, the unit has duly obtained consent to operate the CETP. The hazardous waste is being stored

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scientifically.

6. Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.

7. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed there from.

*SP Yadav*

**DEPONENT**

**VERIFICATION**

Verified at Ghaziabad on this 08 day of August, 2025, that the contents of the above affidavit from paragraphs 1 to 7 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

*SP Yadav*

**DEPONENT**

*[Signature]*  
**ATTESTED**  
(Sandeep Sharma)  
Reg. No. 1136/98  
NOTARY PUBLIC  
Ghaziabad (U.P.)



**08 AUG 2025**

**ANNEXURE-1**

**Reply on behalf of Uttar Pradesh Pollution Control Board in respect to order dated 07.04.2025 passed by Hon'ble National Green Tribunal, New Delhi in R.A. No. 14/2019 in O.A. 317/2015 Rashid Ali Warsi Vs UPSIDC & Ors.**

**1-Background:-**

Review Application has been filed by the applicant seeking review of the order dated 13.11.2018 passed by Hon'ble National Green Tribunal, New Delhi in R.A. No. 14/2019 in O.A. 317/2015 Rashid Ali Warsi Vs UPSIDC & Ors in pursuance to order of the Hon'ble Supreme Court dated 09.09.2024 in civil appeal no. 5009-5010/2019 UPSIDC Vs Rashid Ali Warsi & Ors. Review Application was listed on 07.04.2025 and Hon'ble NGT has passed order, the relevant para of the order is given below:-

*".....2. Learned counsel appearing for Respondents No. 1 to 4 seeks four weeks to file the reply. Rejoinder, if any, be filed within two weeks thereafter....."*

**2-Compliance:-**

In pursuant to order dated 07.04.2025 of Hon'ble NGT, inspection of 6.0 MLD CETP, Tronica City, Loni, Ghaziabad was carried out by under signatory on 30.07.2025 and the observation/result are as under:-

1.	Name & Address of the CETP	6.0 MLD CETP Apparel Park Tronica City Phase-I, Ghaziabad
2.	Name of the Contact person	M/s <b>Tronica City CETP Association</b> , Registered Office, Plot No, B-11, Sector A-1, Tronica City Loni, Ghaziabad UP-201103 Mr. Golu Kumar (Chemist) <b>Mob.:</b> 7300711370 <b>Email:</b> tronicacitycetp@gmail.com
3.	Capacity	CETP - 06 MLD and 1.8 MLD
4.	Operational status	Operational – 06 MLD and Non-Operational-1.8 MLD
5.	Consolidated consent (Air & Water)	Issued on 04.02.2025, which is valid up to 31.12.2025. (Annexed as <b>Annexure-1</b> ).
6.	Raw effluent	PETP treated effluent from Member units.
7.	Consented waste water discharge (KLD)	4.5 MLD (75 % capacity of 6 MLD CETP)
8.	Details of CETP Units	Bar Screen, Collection tank, Inlet flow meter, Equalization tank, Chemical Dosing Tank, Primary, Clarifier, Aeration tank, Secondary Clarifier, Chlorine Contact Tank, Dual Media

		Filter (03), Sludge Drying Beds, Filter Press, OCEMS etc.	
9.	Mode of Treated effluent disposal	Discharge through pipe line to Jawli Drain, which ultimately meets river Yamuna.	
10.	Source of Air Pollution,	DG Set 600 KVA	
11.	Status of Air Pollution Control System	5.0 meter stack height from the roof of DG set with acoustic enclosure.	
12.	Fuel Details	HSD (Presently not operational)	
13.	Hazardous waste generation	ETP Sludge - 240 Ton/Year	
14.	Facility for disposal of Hazardous waste	Disposed through TSDF	
15.	Status of Hazardous waste Authorization	Granted up-to 31.03.2029(Annexed as Annexure-2).Granted on 01.04.2024	
16.	Details of flow meter	Flow meter at inlet and outlet of CETP installed.	
17.	In house testing facility	Available (CETP premises)	
<b>18.Details of parameters of sample collected from outlet of CETP.</b>			
S. No.	Parameters	Tested Results (mg/L except pH)	Permissible limit
1.	pH	7.4	5.5 – 9.0

2.	B.O.D.	23.0	30 mg/l
3.	C.O.D.	232.0	250 mg/l
4.	T.S.S.	85.0	100 mg/l

**Observation:-**

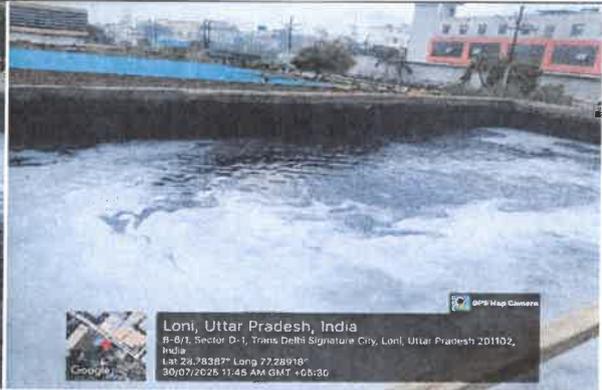
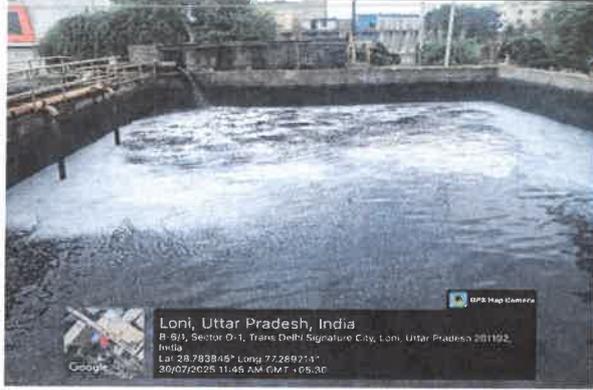
- Consent under Water Act and Air Act were issued on date 04.02.2025 which is valid up to 31.12.2025 for operation and maintenance of CETP so as to bring the quality of treated effluent within the prescribed norms.
- UPPCB issued Authorization under Hazardous and other Wastes (Management & Trans boundary Movement) Rules, 2016 dated 01.04.2024 valid up to 31.03.2029 for collection storage and disposal of sludge to TSDF.
- Uttar Pradesh State Industrial Development Authority (UPSIDA) has developed Trans Delhi Signature City (Tronica City) as Apparel Industrial Park for Industrial units of apparel fabrication as well as pre and post fabrication finishing industries. UPSIDA has allotted the plots in Apparel Park for industrial units with the condition that the industry should installed Primary Effluent Treatment Plant (PETP).
- UPSIDA has developed CETP and conveyance system for final treatment of effluent coming out of dyeing & washing units being treated in their PETP located in their plots.
- Tronica City, Loni, Ghaziabad is having a total of 70 numbers of water polluting industries (GPIs), which are connected to CETP and discharging their effluent

in CETP. Further approx. 425 number of other non-polluting industries are connected to CETP for discharging their domestic sewage.

- Tronica City, CETP association has formed Special Purpose Vehicle (SPV) for operation and maintenance CETP. Uttar- Pradesh State Industrial Development Authority (UPSIDA) has handed over the operation and maintenance of CETP to SPV of Tronica City association. The Special Purpose Vehicle (SPV) is handling the operation and maintenance of CETP.
- In Tronica city, there are two CETP units inside the premises having capacity of 1.8 MLD and 6.0 MLD. UPPCB has suspended the consent of 1.8 MLD CETP plant and is non-operational. UPPCB has given consent for operations of 6.0 MLD CETP plant with reduced capacity of up-to a maximum of 4.5 MLD CETP (i.e. 75% of the installed capacity).
- During visit on dated 30.07.2025 CETP was found operational and as per analysis report of sample collected from outlet of CETP, parameters are conforming to prescribed norms.
- Online Continues Effluent Monitoring System (OCEMS) is installed at CETP Outlet and connected to the CPCB & SPCB server.
- Monitoring of CETP is being ensured regularly. Further monitoring of CETP during in month of June-2025 and July-2025 as analysis report of samples collected from outlet of CETP, parameters are confirming with prescribed norms. Copy of analysis report is attached as **Annexure-3**.

- It is also to be brought to the notice that previously during visit on 12.09.2023, 18.09.2023, 07.10.2023, 16.10.2023, 01.11.2023, 08.11.2023, 16.11.2023 & 23.11.2023, as per analysis report of sample collected from outlet of CETP, parameters were found not conforming to prescribed norms. In view of above UPPCB vide letter dated 29.12.2023 issued show cause notice for imposition of Environmental Compensation of Rs. 17,00,000/- (Seventeen Lakh only) for 68 (12.9.2023 to 28.09.2023, 07.10.2023 to 23.10.2023 & 01.11.2023 to 04.12.2023) violation days.
- The unit has deposited an amount of Rs. 5,00,000/- (Five Lakh only) towards the Environmental Compensation through Demand Draft (DD) No. 521248 dated 06.01.2025 Rs. 12,00,000/- through check no. 948398 dated 15.07.2025. Furthermore, the unit has informed its compliances vide letters dated 12.01.2025 and 16.07.2025. Copy of same annexed as **Annexure-4**.







The above report is submitted for your kind perusal and necessary action.

*(Signature)*  
 (N.M. Tripathi)  
 A.S.O.



**Uttar Pradesh Pollution Control Board**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

**Category : RED**

**Application Id : 29571801**

**229189/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2024**

**Date: 04/02/2025**

To,

M/s

**UPSIDC LTD**

**CommonEffluent Treatment Plant Apparel Park at I.A. Trans Delhi Signature City , Loni, Ghaziabad-201103,GHAZIABAD,201103**

Reference Application No: 29571801 Dated: 2025-01-17

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 notified under 'Environment (Protection) Act, 1986' as applicable (to be referred hereinafter as Water Act and Air Act respectively) for operation of Sewage Treatment Plant (STP).**

**CONDITIONS OF CONSENT**

With reference to the application No **29571801** and declaration submitted by the STP operating agency, fresh/renewal CCA is hereby granted to M/s. **UPSIDC LTD** located at **CommonEffluent Treatment Plant Apparel Park at I.A. Trans Delhi Signature City , Loni, Ghaziabad-201103,GHAZIABAD,201103.** subject to the provisions of **Water Act and Air Act** and the orders that may be made further and subject to following terms and conditions: -

1. This CCA is granted for the period upto 31/12/2025 from the date of issuance of this letter, under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974.
2. This CCA is granted for the period upto 31/12/2025 from the date of issuance of this letter, under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981.

**3. Details of installed STP**

Capacity MLD/ KLD	Area of city/ Municipal zone to be covered	Mode of receiving raw sewage	Level of treatment	Treatment Technology used	Electricity consumption at full load (kWH)	Status of sewerage network in area to be covered

of CETP at the maximum 4.5 MLD capacity (75% of its installed capacity of 6 MLD CETP)						
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4. The quantity of maximum daily treated sewage discharge should not be more than the following:

Description	Declaration	Permitted	Point of discharge
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#### 5. Details of Sewerage infrastructure

##### a. Details of pumping station

Sr. No.	Location of pumping station	Geographical Co-ordinate	Catchment area	Design capacity (KLD)
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##### b. Details of STP

Sr. No.	Name of unit	Installed nos.	Capacity
1	Bar Screen, Equalization Tank-1, Equalization Tank -2, Flash Mixer Tank, Flocculation Tank, Primary Clarifier, Aeration Tank, Secondary Clarifier, Chlorination Tank, Sand Filter, SDB, Treated Water Holding Tank & Mechanical filter press.	-	-

#### 6. Water conservation:

##### a) Fresh water consumption:

i. Water conservation:

ii. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline

iii. Source of fresh water: Borewell/supply water

iv. Status of NOC from CGWA/SGWB: Applied/granted

v. Validity of NOC 31/12/2025

vi. Permitted withdrawal capacity (KLD)

##### b. Sewage treatment and disposal

The designed parameters of the STP are as provided below and the operating agency shall treat the sewage in such a way that this should be in conformity with the applicable norms for treated sewage.

Sr. No.	Parameters	STP Designed parameters		Treatment efficiency	Treated Sewage Discharge Standard
		Inlet	Outlet		

i. STP operating agency shall ensure minimum level of MLSS and Dissolved oxygen in aeration tank as 2500-5500 mg/l and 2 ppm, respectively.

ii. STP operating agency shall ensure proper recirculation of return sludge to maintain the desired MLSS level in aeration tank.

- iv. STP operating agency shall explore the possibility of maximum recycling of treated used water.
- v. Operational parameters such as sludge volume index, sludge retention time, dissolved oxygen, MLSS/MLVSS, residual chlorine etc. shall be regularly monitored for optimization of STP operation. Operational parameters shall be maintained as per the design of the plant.

#### 7. Disinfection of treated sewage

- i. STP operating agency shall install the disinfection system of adequate design capacity to limit the TC/FC count within norms.
- ii. STP operating agency shall ensure the following treated sewage quality parameters for effective disinfection as per disinfection technology:

Disinfection technology	Predisinfection system	Predisinfection Effluent Quality			
		BOD (mg/l)	TSS (mg/l)	Turbidity (NTU)	Other
Chlorination	No requirement but prefer at least primary treatment	<15-20	<15-20	<5-10	Ammonia concentration must be assessed.
Ozone	Usually requires secondary treatment with nitrification	<15-15	<10-15	<5	Ammonia concentration < 1 mg/l as NH <sub>3</sub> -N may be required to reduce initial ozone demand if effluent has high pH
UV Irradiation	Require tertiary treatment with filtration or membrane	<15-15	<5-10	<5	Water quality parameters required; • UV transmittance >50-70% or UV absorbance <0.15-0.3 cm <sup>-1</sup> • Hardness <140 mg/l as CaCO <sub>3</sub> • Iron <0.1 mg/l as Fe and • Hydrogenic sulphide <0.2 mg/l as H <sub>2</sub> S

- iii. Residual chlorine at outlet of STP shall be under 0.5 ppm.
- iv. STP operating agency shall ensure the use of high-grade disinfection-chemical only.
- v. STP operating agency shall ensure optimization of disinfection system with feed flow condition

#### 8. Sludge management and disposal

- i. STP operating agency shall ensure periodic removal of waste sludge to maintain the desired MLSS level in aeration tank for smooth operational of STP.
- ii. STP operating agency shall ensure the generated sludge shall be dewatered properly.
- iii. Dewatered sludge shall be stored in confined space before disposal.
- iv. Dried sludge shall be disposed off in a scientific manner.

#### Condition Under Air Act & Noise Control: -

1. In case of use of DG as emergency power source, applicant shall use following fuel and install a comprehensive pollution control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards: -

Sr. No.	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed

	1 X 600 KVA DG SET (DUAL FUEL)	2.0 METER ABOVE FROM ROOF LEVEL	FRG/HSD (ONLY APPROVE D FUEL IS PERMITTE D AS PER CAQM DIRECTIO N)		ACOUSTIC ENCLOSURE AND ADEQUATE STACK HEIGHT	AS PER E(P) RULES, 1986 AS AMENDED
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2. Noise from the D.G set, air compressors and other sources (s) should be controlled by providing an acoustic enclosure as is required for meeting and ambient noise standards for night and day time as prescribed for respective areas/zones (industrial, Commercial, Residential, Silence) which are as follows: -

Standards for noise level in db (A) leq							
Industrial Area		Commercial Area		Residential Area		Silence Zone	
Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
75	70	65	55	55	45	50	40

3. In case of facility available for biogas generation and storage in the STP premises, the biogas hence generated shall be used for energy requirements in STP premises for gas burner/dual fuel power generator,

#### Specific Conditions:

- The STP shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended & all other applicable rules notified under E.P. Act 1986 & rulings of Hon'ble courts time to time.
- The responsible agency for the Operation and maintenance of the STP will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB/SPCB server and shall maintain strict supervision on fluctuations in operating parameters.
- Logbook shall be maintained for all the flowmeters, machines, motor operations and sludge generation, power consumption, chemical usage etc. as well as disposal of waste.
- In case of non-operation of STP due to any reason, immediate information shall be provided to the SPCB/Regional Officer and a report shall be submitted by the operator in this regard.
- The treated sewage shall be recycled/reused for different purposes such as Building construction projects, sprinkling for dust separation, irrigation and horticulture etc., as much as possible and rest treated sewage shall be discharged as per standards in such manner that no water logging takes place. Network plan for utilization of treated sewage shall be submitted within 03 months.
- Compliance of Notification no. 2458 dated 7-10-2016 of Ministry of Water Resource River Development and Ganga Rejuvenation, Govt. of India shall be ensured.
- Environmental Laboratory shall be setup in STP premises for minimum requisite parameters like pH, DO, TSS, BOD, COD, MLSS etc. and maintained with trained staff for analysis of treated and untreated sewage and maintain its record. Analysis report shall be submitted regularly to the Board.
- Compliance of relevant provisions of Environmental Laws shall be ensured.

- The responsible agency for the Operation and maintenance of the STP shall submit the point wise compliance report of the previous CTO/ CTE issued by the Board and the audited balance sheet for the current year within a month.
10. The responsible agency for the Operation of STP shall ensure proper operation and maintenance of the STP.
  11. The STP should be operated in such a way so that there is no adverse impact on public and environment.
  12. The responsible agency for the Operation and maintenance of the STP shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued by SPCB/Government time to time shall be complied.
  13. The responsible agency for the Operation and maintenance of the STP shall submit quarterly monitoring reports of treated sewage from a NABL certified / approved laboratory under E.P. Act 1986.
  14. The STP shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and State Pollution Control Board for protection and safe guard of environment from time to time.

**Additional Conditions:-**

1. This consent is only valid for the Operation of CETP at the maximum 4.5 MLD capacity (75% of its installed capacity). UPSIDC should ensure installation of separate DG set for the smooth running of CETP in case of electric failure or shutdown.
2. The CETP must submitted balance E.C. of Rs. 12,00,000/- in the Board within 3 month of issuing this certificate, failing which consent shall be deemed automatically cancelled.
3. The CETP shall install/operate Electro Magnetic Flow meter at water withdrawal source and logbook of flow meter reading shall be maintained.
4. CETP shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report of CETP from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board by LIMS Portal.
5. The CETP shall operate and maintain Online Continuous Effluent Quality Monitoring System effectively and data shall be transmitted to CPCB and UPPCB server. OCEQMS system shall be calibrated on six monthly basis through recognized agency and calibration certificate should be submitted to UPPCB.
6. The CETP shall establish Miyawaki forest inside and outside the premises in sufficient area the treated effluent from the CETP shall be used for forestation.
7. The CETP shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid for Operation of CETP at the maximum 4.5 MLD capacity (75% of its installed capacity of 06 MLD CETP) which are likely to cause fire hazard including environmental pollution.
8. Industry shall operate APCS as per norms by CAQM/CPCB of 1 X 600KVA DG Set installed with Acoustic Enclosure and stack height as per norms. Fuel for DG set is PNG/HSD. Only Approved Fuel Be Permitted as per CAQM Direction. Industry shall operate Air Pollution Control System as per environmental norms.
9. The Project shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
10. The operator of the CETP will take separate dedicated electric connection for proper operation of the CETP and shall ensure proper complete maintenance of conveyance system so that effluent logging is not found in the industrial area.
11. It will be the responsibility of the operator of the CETP that only those member industry will be allowed to discharge their effluent into CETP which are complying with the various provisions of Water (Prevention

- amended) and the Hazardous & Other Waste Management and Transboundary Movement Rules, 2016.
12. The operator of CETP shall submit the analysis report of effluent sample analyzed by the NABL/MoEF&CC approved laboratory within 02 months. If the treated effluent sample of the CETP is not found within the prescribed norms the operation of the CETP shall be stopped immediately.
  13. The operator of CETP shall submit the point wise compliance report of the conditions imposed in the CTO issued to the unit for the year 2019 and the audited balance sheet for the current year within two months otherwise this CTO may be revoked.
  14. The CETP shall complied with all the directions passed by the Hon'ble NGT in OA no.317/2015 (MA no. 831/2015, 1059/2017, 53/2018 & 1000/2018) in the matter of Rashid Ali WarsiVs. UPSIDC and Ors.
  15. In case if the CETP is found non compliance of the directions of Hon'ble NGT and/or the treated effluent sample of the CETP is not found conforming the prescribed standards then this consent may be withdrawn without given any further notice.
  16. The CETP shall maintain logbook of chemical dosing, inflow and outflow and will send the signed photocopy to the Board Regional office and Head Office on monthly basis.
  17. The CETP shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended.
  18. Minimum 33% of the land on which CETP is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order o.H16405/220/ 2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt\\_Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt_Guidle_160218.pdf).
  19. The operator will provide the sludge drying beds of adequate capacity and shall dispose the sludge only through authorized CHWTSDF.
  20. If the CPCB or UPPCB issues the Closure order against the CETP this consent order stands automatically suspended for that period.
  21. The CETP will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The CETP shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant. The CETP should be operated in such a way so that there is no adverse impact on public and environment.
  22. The operator will upgraded and maintain the Common Conveyance system in such a way that there will be no possibility of water logging in any circumstances.
  23. The CETP shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
  24. The UPSIDC shall ensure separate line for storm water. Domestic effluent and industrial effluent to be made as letter given by UPSIDC on dated 24-12-2019.
  25. The UPSIDC shall ensure separate treated effluent discharge pipeline to be installed for 06 MLD CETP. UPSIDC to ensure that the pipeline already laid for discharge of treated effluent is laid underground completely.
  26. The UPSIDC shall ensure proper handling and disposal of hazardous waste as per Hazardous Waste Management and Handling Rules and get amended Hazardous waste authorization for 06 MLD CETP.
  27. The UPSIDC shall inform Regional Office, UPPCB about excessive variation in flow of effluent at Inlet.
  28. The UPSIDC shall reuse/ recycle treated water as much as possible. The guidelines developed by the CPCB for the utilization of treated effluent for the irrigation purposes is available at the URL <http://cpcb.nic.in/NGT/Guidelines-UTE-Irrigation.pdf>.
  29. This Consent to Operate (CTO) shall be subject to the compliance of conditions imposed by NMCG in letter dated- 04.05.2023 and order which will be passed by Hon'ble NGT in OA No. 248/2023 VarunGulatiVs State of U.P.

Chief Environmental Officer (Incharge), Circle-1

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

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Chief Environmental Officer (Incharge), Circle-1

## मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाकीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



## UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 24179/UPPCB/Ghaziabad(UPPCBRO)/HWM/GHAZIABAD/2024

Dated :01/04/2024

To,

M/s UPSIDC LTD

Common Effluent Treatment Plant Apparel Park at I.A. Trans Delhi Signature City , Loni,  
Ghaziabad-201103, GHAZIABAD, 201103

Tehsil :Bhojpur

District :GHAZIABAD

**Sub :-** Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 24179 and 01/04/2024 .
2. Reference of application (No. and date) 25052546 and 25/02/2024 .
3. Mr GANESH DUTT SHARMA of M/s UPSIDC LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Apparel Park at I.A. Trans Delhi Signature City, GZB .

### Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat 35.3 Chemical sludge from waste water treatment	Through TSDF	240 Ton/Annum

1. The authorization shall be valid for a period of 31/03/2029 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

#### A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

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- authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
  7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
  8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
  9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
  10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
  11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
  12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
  13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
  14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
  15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

## **B Specific Conditions of Authorization**

- 1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
- 2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
- 4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
- 5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
- 6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution

- 7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
- 8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
- 9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
- 10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
- 11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
- 13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
- 14- It is the mandatory duty of the authorized person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
- 15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
- 16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
- 17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
- 18- Ground water monitoring report of premises shall be submitted within one month.
- 19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

( Authorized Signatory )

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UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Ghaziabad for information and necessary action .

RAM  
GOPAL  
CEO/EE, I/C Circle

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**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment )  
**जनसहभागिता का सन्देश**



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
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- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
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- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
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- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

**हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |**

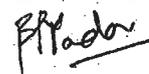
**REGIONAL OFFICE  
POLLUTION CONTROL BOARD  
GHAZIABAD**

**ANALYSIS REPORT OF GHAZIABAD C.E.T.P**

S.No.	Name of C.E.T.P	Date	pH	Color	B.O.D mg/L	C.O.D mg/L	T.S.S mg/L
1.	6 MLD CETP Apparel Park, Tronica City, Loni, Ghaziabad	06.06.2025	7.58	Turbid	26.0	230.0	87.0
		10.06.2025	7.50	Turbid	24.0	220.0	85.0
		17.06.2025	7.52	Turbid	20.0	212.0	75.0
		23.06.2025	7.46	Turbid	22.0	210.0	70.0
		01.07.2025	7.66	Turbid	22.0	226.0	80.0
		08.07.2025	7.53	Turbid	18.0	218.0	72.0
		15.07.2025	7.60	Turbid	16.0	210.0	60.0

  
J.R.F

  
A.S.O

  
R.O

Record of the Month - MAR 108 - 2025.

TIME = 10:00 AM

PAGE: \_\_\_\_\_

Date	Particulars	Flow meter (m <sup>3</sup> /hr) Before	Flow meter (m <sup>3</sup> /hr) After	Difference (B-A)	Per Day
01/03/25	Inlet	220450	223391	2941	2.9
2	outlet	444706	447538	2832	2.8
02/03/25	Inlet	223391	224933	1542	2.5
3	outlet	447538	448961	1423	1.4
03/03/25	Inlet	224933	227366	2433	2.4
4	outlet	448961	451273	2312	2.3
04/03/25	Inlet	227366	230049	2683	2.7
5	outlet	451273	453874	2601	2.6
05/03/25	Inlet	230049	232866	2817	2.8
6	outlet	453874	456577	2703	2.7
06/03/25	Inlet	232866	235556	2690	2.7
7	outlet	456577	459075	2498	2.5
07/03/25	Inlet	235556	238354	2798	2.8
8	outlet	459075	461730	2655	2.6
08/03/25	Inlet	238354	241090	2736	2.7
9	outlet	461730	464361	2631	2.6
09/03/25	Inlet	241090	242511	1421	1.4
10	outlet	464361	465656	1295	1.3
10/03/25	Inlet	242511	244614	2103	2.1
11	outlet	465656	467589	1933	1.9
11/03/25	Inlet	244614	247180	2566	2.6
12	outlet	467589	470060	2471	2.5
12/03/25	Inlet	247180	249596	2416	2.4
13	outlet	470060	472369	2309	2.3
13/03/25	Inlet	249596	250938	1342	1.3
14	outlet	472369	473578	1209	1.2
14/03/25	Inlet	250938	252501	1563	1.5
15	outlet	473578	475011	1433	1.4
15/03/25	Inlet	252501	254246	1745	1.7
16	outlet	475011	476607	1596	1.6

GOOD WRITE

Record of the month March 109 2025

Time = 10:00 Am

PAGE: \_\_\_\_\_

Date	Particular	Flow meter (m <sup>3</sup> /hr) Before	Flow meter m <sup>3</sup> /hr 24hrs (after)	Difference (B-A)	Perf mls.
16/03/25	Inlet	254246	255849	1603	1.6
	outlet	476607	478107	1500	1.5
17/03/25	Inlet	255849	257282	1433	1.4
	outlet	478107	479415	1308	1.3
18/03/25	Inlet	257282	259586	2304	2.3
	outlet	479415	481615	2200	2.2
19/03/25	Inlet	259586	262072	2486	2.5
	outlet	481615	484025	2410	2.4
20/03/25	Inlet	262072	264742	2670	2.7
	outlet	484025	486524	2499	2.5
21/03/25	Inlet	264742	267444	2702	2.7
	outlet	486524	489134	2610	2.6
22/03/25	Inlet	267444	270245	2801	2.8
	outlet	489134	491243	2709	2.7
23/03/25	Inlet	270245	272550	2305	2.3
	outlet	491243	493444	2201	2.2
24/03/25	Inlet	272550	275251	2701	2.7
	outlet	493444	496043	2599	2.6
25/03/25	Inlet	275251	278084	2833	2.8
	outlet	496043	498649	2606	2.6
26/03/25	Inlet	278084	280964	2880	2.9
	outlet	498649	501452	2803	2.8
27/03/25	Inlet	280964	283717	2753	2.7
	outlet	501452	504055	2603	2.6
28/03/25	Inlet	283717	286615	2898	2.9
	outlet	504055	506771	2716	2.7
29/03/25	Inlet	286615	289414	2799	2.8
	outlet	506771	509462	2691	2.7
30/03/25	Inlet	289414	291708	2374	2.4
	outlet	509462	511665	2203	2.2
31/03/25	Inlet	291708	293243	1455	1.4
	outlet	511665	512966	1301	1.3

Record of the month <sup>110</sup> APRIL = 2025

Time = 10:00 Am

PAGE: \_\_\_\_\_

#	Date	Particular	Flow meter (m <sup>3</sup> /hr) before	Flow meter (m <sup>3</sup> /hr) after 24h	Difference (B-A)	Per/day MLD
6	01/04/25	Inlet	2932.43	2955.47	2304	2.30
5		outlet	5129.66	5151.67	2201	2.20
7	02/04/25	Inlet	2955.47	2979.57	2410	2.40
3		outlet	5151.67	5175.27	2360	2.30
3	23/04/25	Inlet	2979.57	3006.11	2654	2.60
2		outlet	5175.27	5200.38	2511	2.50
5	24/04/25	Inlet	3006.11	3033.52	2741	2.70
4		outlet	5200.38	5226.38	2600	2.60
7	05/04/25	Inlet	3033.52	3062.51	2899	2.90
5		outlet	5226.38	5254.36	2798	2.80
7	06/04/25	Inlet	3062.51	3084.54	2203	2.20
6		outlet	5254.36	5275.39	2103	2.10
8	07/04/25	Inlet	3084.54	3107.56	2302	2.30
7		outlet	5275.39	5297.48	2209	2.20
3	08/04/25	Inlet	3107.56	3132.99	2543	2.50
2		outlet	5297.48	5321.49	2401	2.40
7	09/04/25	Inlet	3132.99	3159.02	2603	2.60
6		outlet	5321.49	5346.55	2506	2.50
8	10/04/25	Inlet	3159.02	3186.07	2705	2.70
6		outlet	5346.55	5372.99	2644	2.60
9	11/04/25	Inlet	3186.07	3214.51	2844	2.80
8		outlet	5372.99	5399.98	2699	2.70
7	12/04/25	Inlet	3214.51	3243.51	2900	2.90
6		outlet	5399.98	5427.87	2789	2.80
9	13/04/25	Inlet	3243.51	3259.84	1633	1.60
7		outlet	5427.87	5442.89	1502	1.50
8	14/04/25	Inlet	3259.84	3279.95	2011	2.00
7		outlet	5442.89	5461.94	1905	1.90
4	15/04/25	Inlet	3279.95	3304.84	2489	2.50
2		outlet	5461.94	5485.90	2396	2.40

GOOD WRITE

4  
3

Record of the 111<sup>th</sup> month - 2025

Location: D time - 2 10:00 am.

PAGE: \_\_\_\_\_

Date.	Particulars	Flow meter meter (Before)	Flow meter (m <sup>3</sup> /hr) 24 hrs after	Difference (B-A)	Per day mld.
16/04/25	Inlet	330484	332939	2455	2.40
	outlet	548590	550934	2344	2.30
17/04/25	Inlet	332939	335544	2605	2.60
	outlet	550934	553467	2533	2.50
18/04/25	Inlet	335544	338300	2756	2.70
	outlet	553467	556066	2599	2.60
19/04/25	Inlet	338300	341246	2946	2.90
	outlet	556066	558932	2866	2.80
20/04/25	Inlet	341246	344090	2844	2.80
	outlet	558932	561665	2733	2.70
21/04/25	Inlet	344090	346456	2366	2.30
	outlet	561665	563865	2200	2.20
22/04/25	Inlet	346456	349197	2741	2.70
	outlet	563865	566498	2633	2.60
23/04/25	Inlet	349197	351607	2410	2.40
	outlet	566498	558799	2301	2.30
24/04/25	Inlet	351607	354206	2609	2.60
	outlet	558799	571343	2544	2.50
25/04/25	Inlet	354206	356917	2701	2.70
	outlet	571343	573943	2600	2.60
26/04/25	Inlet	356917	359752	2835	2.80
	outlet	573943	576649	2706	2.70
27/04/25	Inlet	359752	362751	2999	3.0
	outlet	576649	579560	2911	2.90
28/04/25	Inlet	362751	364160	1409	1.40
	outlet	579560	580904	1344	1.30
29/04/25	Inlet	364160	366300	2140	2.10
	outlet	580904	582905	2001	2.01
30/04/25	Inlet	366300	368750	2450	2.40
	outlet	582905	585237	2332	2.30

GOOD WRITE

Record of the month **112** = 2025.  
 Reading taken flow meter 24 hours.

DATE: \_\_\_\_\_

TIME: \_\_\_\_\_

Date	Particular	Flowmeter m <sup>3</sup> /hr (Before)	Flow meter (m <sup>3</sup> /hr) 24hrs (After)	Difference (B-M)	Per day MLD
01/05/25	Inlet	368750	371390	2640	2.60
	outlet	585237	587781	2544	2.50
02/05/25	Inlet	371390	374230	2840	2.80
	outlet	587781	590490	2710	2.70
03/05/25	Inlet	374230	377140	2910	2.90
	outlet	590490	593301	2811	2.80
04/05/25	Inlet	377140	379151	2011	2.0
	outlet	593301	595223	1922	1.92
05/05/25	Inlet	379151	381117	1966	1.96
	outlet	595223	597078	1855	1.85
06/05/25	Inlet	381117	383220	2103	2.10
	outlet	597078	599078	2000	2.00
07/05/25	Inlet	383220	385561	2341	2.30
	outlet	599078	601289	2211	2.21
08/05/25	Inlet	385561	387972	2411	2.40
	outlet	601289	603634	2345	2.34
09/05/25	Inlet	387972	390485	2513	2.50
	outlet	603634	606033	2399	2.40
10/05/25	Inlet	390485	392885	2400	2.40
	outlet	606033	608344	2311	2.30
11/05/25	Inlet	392885	394538	1653	1.65
	outlet	608344	609843	1499	1.50
12/05/25	Inlet	394538	396649	2111	2.11
	outlet	609843	611843	2000	2.00
13/05/25	Inlet	396649	399080	2431	2.43
	outlet	611843	614142	2299	2.30
14/05/25	Inlet	399080	401720	2640	2.64
	outlet	614142	616646	2504	2.50
15/05/25	Inlet	401720	404429	2709	2.70
	outlet	616646	619246	2602	2.60

GOOD WRITE

Record of

Reading taken Flow meter **113** 24 hrs  
 TIME = 10:00 Am.

DATE: / /  
 PAGE: /

Date	Particular	Flow meter (m <sup>3</sup> /hr) Before	Flow meter (m <sup>3</sup> /hr) 24hrs (after)	Difference (B-A)	Verday MLD
16/05/25	Inlet	404429	407260	2840	2.84
	Outlet	619246	621947	2701	2.70
17/05/25	Inlet	407260	410270	3010	3.00
	Outlet	621947	624851	2904	2.90
18/05/25	Inlet	410270	412510	2240	2.24
	Outlet	624851	627041	2190	2.19
19/05/25	Inlet	412510	414250	1740	1.74
	Outlet	627041	628581	1540	1.54
20/05/25	Inlet	414250	416451	2201	2.20
	Outlet	628581	630685	2104	2.10
21/05/25	Inlet	416451	419060	2609	2.60
	Outlet	630685	633193	2508	2.50
22/05/25	Inlet	419060	421761	2701	2.70
	Outlet	633193	635796	2603	2.60
23/05/25	Inlet	421761	424605	2844	2.84
	Outlet	635796	638529	2733	2.73
24/05/25	Inlet	424605	427411	2806	2.80
	Outlet	638529	641228	2699	2.70
25/05/25	Inlet	427411	430412	3001	3.00
	Outlet	641228	644129	2901	2.90
26/05/25	Inlet	430412	433017	2605	2.60
	Outlet	644129	646617	2488	2.50
27/05/25	Inlet	433017	435419	2402	2.40
	Outlet	646617	648922	2305	2.30
28/05/25	Inlet	435419	437952	2533	2.53
	Outlet	648922	651321	2399	2.40
29/05/25	Inlet	437952	440660	2708	2.70
	Outlet	651321	653921	2600	2.60
30/05/25	Inlet	440660	443501	2841	2.80
	Outlet	653921	656623	2702	2.70
31/05/25	Inlet	443501	446502	3001	3.00
	Outlet	656623	659524	2901	2.90

Record of the JUNE month 14 2025.

Reading / taken flow meter 24 hrs.

CL DATE:

TIME = 10:00 AM

Sl. No.	Date	Particular	Flow meter (m <sup>3</sup> /hr.) Before	Flow meter (m <sup>3</sup> /hr.) 24hrs after	Difference (B-A)	MLD / day
4	01/06/25	Inlet	446502	448104	1602	1.60
		outlet	659524	661024	1500	1.50
00	02/06/25	Inlet	448104	450105	2001	2.00
0		outlet	661024	662921	1897	1.90
4	03/06/25	Inlet	450105	452537	2432	2.43
1		outlet	662921	665232	2311	2.30
4	04/06/25	Inlet	452537	455239	2702	2.70
4		outlet	665232	667832	2600	2.60
20	05/06/25	Inlet	455239	458027	2788	2.80
0		outlet	667832	670531	2699	2.70
0	06/06/25	Inlet	458027	460938	2911	2.90
8		outlet	670531	683332	2801	2.80
0	07/06/25	Inlet	460938	462938	2000	2.0
0		outlet	683332	655233	1901	1.90
1	08/06/25	Inlet	462938	464582	1644	1.64
3		outlet	655233	656732	1499	1.49
0	09/06/25	Inlet	464582	466082	1500	1.50
0		outlet	656732	658135	1403	1.40
0	10/06/25	Inlet	466082	468292	2210	2.2
0		outlet	658135	660240	2105	2.10
0	11/06/25	Inlet	468292	470832	2540	2.54
0		outlet	660240	662638	2398	2.40
0	12/06/25	Inlet	470832	473498	2666	2.66
0		outlet	662638	665134	2496	2.50
3	13/06/25	Inlet	473498	476064	2566	2.56
0		outlet	665134	667534	2400	2.40
0	14/06/25	Inlet	476064	478908	2844	2.84
0		outlet	667534	670247	2713	2.70
0	15/06/25	Inlet	478908	480919	2011	2.0
0		outlet	670247	672169	1922	1.90
0	16/06/25	Inlet	480919	482552	1633	1.60
0		outlet	672169	673672	1503	1.50



## TRONICA CITY

REGISTERED OFFICE: PLOT NO. - B-11, SECTOR A-1, TRONICA  
CITY, LONI, GHAZIABAD UP - 201103  
CIN : U41000UP2017NPL097505, Email Id : tronicacitycetp@gmail.com

सेवा में,  
मुख्य पर्यावरण अधिकारी,  
सर्किल-1  
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,  
टी.सी.-12, विभूति खण्ड, गोमती नगर,  
लखनऊ।

दिनांक -12.01.2025

विषय- अधिरोपित पर्यावरण क्षतिपूर्ति जमा करने के संबंध में।

महोदय,  
कृपया उपरोक्त विषयक आपके पत्र संख्या-1371/सी/सी-207/2024 दिनांक 03.09.2024 के अनुपालन में-  
यह कि बोर्ड मुख्यालय के पत्र दिनांक 29.12.2023 के माध्यम से इकाई के ऊपर रुपये 17,000,00/- की  
पर्यावरण क्षतिपूर्ति अधिरोपित करते हुए पत्र जारी किया गया था। जो हमें समयानुसार प्राप्त नहीं हुआ। जिस  
परिपेक्ष्य में इकाई द्वारा रुपये 5,000,00/- डिमाण्ड ड्राफ्ट के माध्यम से बोर्ड मुख्यालय में जमा किया जा रहा है।  
डिमाण्ड ड्राफ्ट संख्या 521248 पंजाब नेशनल बैंक ट्रोनिका सिटी लोनी गाजियाबाद दिनांक 06.01.2025 है। जो  
मूल रूप से इस पत्र के साथ संलग्न है।  
यह कि शेष राशि रुपये 12,000,00/- को भी ट्रोनिका सिटी सी0ई0टी0पी0 एसोशियेशन द्वारा दो किश्तों में जमा  
कर अतिशीघ्र इसकी सूचना आपकी सेवा में प्रेषित की जायेगी।  
अतः आपसे से विनम्र निवेदन है कि इसे स्वीकार करने की कृपा करें।  
धन्यवाद।

AE&CS

प्रतिलिपि- 1. क्षेत्रीय अधिकारी उ0प्र0प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को सूचनार्थ सादर प्रेषित।

*Sapthami*



Merchant : UTTAR PRADESH POLLUTION CONTROL BOARD

07/12/2024 14:12:50

## Payment Mode

Cheque / DD

Transaction ID    241207210858420  
 Amount            Rs. 500000  
 Convenience Fee   Rs. 0.00  
 GST                Rs. 0.00  
**TOTAL AMOUNT    Rs. 500000.00**

Mobile No : Optional      Email ID : Optional

Payer Name : Optional

\*Please provide the mobile number for transaction communication &amp; viewing transaction history.

 Cheque       DD (Demand Draft)

Drawer Name

Drawee Name

Cheque Date

Cheque Number

UTTAR PRADESH POLLUTION CONTROL BOARD

Submit    Cancel

For transaction status, please follow any one of the below methods:

1. Send SMS MYBILL TEST to 5976786 from your registered Mobile Number.
2. Through <http://bitypay.icicibank.com> and select the "Transaction Status" tab and input your Transaction ID - to know the status.

Important things to note:

- a. If the Transaction Status is Success/Paid, please share the paid receipt by generating it from point number <2> above and sharing the same with your Merchant
- b. If the Transaction status shows "Initiated", please check the status as on next day EOD
- c. Please do not take a screenshot of this screen without hitting the below "Generate Challan" button
- d. Please take a print of the challan, walk into any ICICI Bank Branch and deposit the Cheque displaying the challan
- e. Cheque/DD must be payable totally, drawn in favour of the Merchant
- f. Request you to deposit the cheque well before the last payment date/late fee applicable date, to avoid any issue or future issues.
- g. Please draw the Cheque/DD equal to the Total Bill Amount generated on the Challan before the last payment date, to avoid any excess late fee applied.
- h. ICICI Bank reserves the right to refuse acceptance of cheque if the amount differs from the payable amount.



# TRONICA CITY CETP ASSOCIATION

REGISTERED OFFICE: PLOT NO. - B-11, SECTOR A-1, TRONICA  
CITY, LONI, GHAZIABAD UP - 201103

CIN : U41000UP2017NPL097505, Email Id : tronicacitycetp@gmail.com

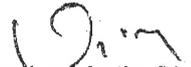
Regional Officer  
UP PCB  
Vasundhara  
Ghaziabad

16/7/25

Sub: Deposit of Environmental  
Compensation Penalty

Sir, In compliance of letter No. 1371/c/c-207/2024  
dt 3/9/24 we are depositing environmental  
compensation balance penalty amount of  
Rs 12000000= (Rs Twelve lac only) vide cheque  
No. 948398 dt 15/7/25 drawn in favour of  
UP Pollution Control Board A/c To 150201000 2104.  
We had initially deposited Rs 5000000=0  
(Five lac only) vide DD 521248 on 12/1/25.  
Kindly acknowledge receipt of the same

For Tronica City Cetp Association

  
Director / Auth. Signatory



punjab national bank

ट्रोनिका सिटी (गाजियाबाद) उत्तर प्रदेश गाजियाबाद  
TRONICA CITY (Ghaziabad) Uttar Pradesh-201102  
RTGS/NEFT IFS Code : PUNB0118710

सभी शाखाओं पर देय PAYABLE AT ALL BRANCHE

15 0 7 2 0 2 5  
O D M M Y Y Y Y

PAY UP POLLUTION CONTROL BOARD या धारक को OR BEARER

रुपये RUPEES Twelve lac only

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